29

Weapons Convention with the goal oi achieving a nuclear weapons free world. However, these initiatives have not yet led to a broad engagement enabling a dialogue on the objective of time bound global nuclear disarmament.

Oil Refineries in Orissa

- *329. SHRI BHAGABAN MAJHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the proposal to set up some oil refineries in Orissa is pending with Government; and
- (b) the details of the steps taken by Government to clear these proposals?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI K. RAMAMURTHY): (a) and (b) Government has approved the proposal of IOC to set up a 9 MMTPA refinery at Abhay-achandarpur near Paradip in Orissa in Joint Venture with Kuwait Petroleum Corporation (KPC), at an estimated cost of Rs. 8270 crores including foreign exchange component of Rs. 2484 crores (May 1998 Prices). The IOC equity contribution in the project would be upto Rs. 860 crores.

Government has also given LOI's to M/s. Nippon Denro Ispat Limited (now Ispat Industries Limited) to set up a 9 MMTPA refinery project and to M/s. Ashok Leyland to set up a 2 MMTPA lube refinery project in Orissa.

Monitoring Cell for MPLAD Fund

- *330. SHRI KARNENDU BHATTACHARJEE: Will the PRIME MINISTER be pleased to state:
- (a) whether it is a fact that there is no monitoring Cell at the Centre to monitor the M.P. Local Area Development Fund;
 - (b) if so, the reasons therefor; and
- (c) what alternative arrangements Government have made or propose to make to monitor the M.P. Local Area Development Fund?

THE MINISTER OF STATE IN THE RAILWAYS, MINISTRY OF MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) to (c) The Department of Programme Implementation has the nodal responsibility for the Scheme at the Centre including its monitoring. For effective implementation of the works under MPLADS each State Govt./UT Administration has to designate one nodal Department for physical monitoring through field inspection and Tor coordination with the Department of Programme Implementation, Government of India. The heads of Districts are required to visit and inspect atleast 10% of these works every year. Likewise, Officers at the Subdivisional & Block level and of implementing agencies are also required to monitor implementation of these works through visits to work-sites.

Period for Restoration of Commuted Value of Pension

- *331. SHRI DILIP SINGH JUDEV: will the PRIME MINISTER be pleased to state:
- (a) whether Government have not accepted the Fifth Pay Commission's recommendation with regard to reducing the period for restoration of commuted value of pension from 15 to 12 years;
- (b) whether raising the limit of commutation from 1/3rd to 40 per cent of the pension is one of the reasons for not reducing the said period;
- (c) whether the benefit of increased limit of commutation is available only to post-lst January, 1996 retirees; and
- (d) whether Government propose to extend the benefit to pre-lst January, 1996 retirees as well of reduce the period of restoration of commutation in their case; if not, the reasons therefor?

32

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAN: (a) Yes, Sir.

- fb) No. Sir.
- (c) Yes, Sir.
- (d) There is no such proposal under the consideration of the Government.

Commission for Review of Administrative Laws

- *332. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have constituted a Commission to review all administrative laws:
- (b) if so, whether due to cumbersome administrative laws, the common man has to face great difficulty in knowing and facing various laws;
- (c) if so, the terms of reference of the Commission: and
- (d) by when the Commission is likely to submit its report to Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES' AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAN): (a) to (d) The Government has set up a Commission on review of administrative laws in May, 1996.

The terms of reference of the Commission are as follows:

(i) To undertake an overview of steps taken by different Ministries/ Departments for the review of administrative laws, procedures regulations and administered by them, and the followup steps thereafter, for repeal and amendment.

- (ii) To identify, in consultation with Ministries/Departments and client groups, proposals for amendments to existing laws, regulations and procedures, where these are in the nature of law common to more than one Department, or where they have a bearing on the effective working of more than one Ministry/Department and State Governments, or where a collectivity of laws impact on the performance of an economic or social sector or where they have a bearing on industry and trade.
- (iii) To examine, in the case of selected areas like environment, industry, trade and commerce, housing and real estate specific changes in existing rules and procedures so as to make them objective, transparent and predictable.
- (iv) To make on the basis of this exercise, recommendations for repeal/amendments laws, ofregulations procedures, and legislative process etc.

The Commission has been given 3 months' time for submitting its report.

The Commission has been set up on account of the Government's perception of the problems faced by the public and the industry from the existing legal and regulatory framework, and the need to make it simpler and more transparent.

Release of Fund for Andhra Pradesh form **NFCR**

*333. DRr Y. LAKSHMI PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to sanction an amount of Rs. 831.32 crores as requested by the Government of Andhra Pradesh from the National Fund for Calamity Relief on account of exceptional and severe calamity in the State due to failure of monsoon in the last kharif season: